



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 572 Dispur, Monday, 18th December, 2023, 27th Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 18th December, 2023

No. LGL.43/2023/12.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 12th December, 2023 is hereby published for general information.

ASSAM ACT NO. LXXIII OF 2023

(Received the assent of the Governor on 12th December, 2023)

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND
PENSION FUND AND DEPOSIT LINKED INSURANCE
FUND SCHEME (AMENDMENT) ACT, 2023**

AN ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955

Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No. X of
1955**

It is hereby enacted in the Seventy-fourth year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2023.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 2

2. (1) In the principal Act, in section 2, for clause (d), the following shall be substituted namely:-

“(d) “Employee” means any person who is employed for wages to do any skilled or unskilled work, manual or clerical work, in connection with the work of a tea garden or a tea factory including its local head office, factory, workshop, school or hospital and who gets his wages directly or indirectly from the employer, and includes any person,-

- (i) employed by or through a contractor in or in connection with the work of the tea estate or tea factory;
- (ii) engaged as an apprentice, not being an apprentice engaged under the Apprentice Act, 1961.”

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.